

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 276/TT/2019**

**Subject** : Approval of transmission tariff for Stage-I assets for ISTS transmission of electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**Date of Hearing** : 27.4.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Essar Power Transmission Company Ltd.

**Respondents** : Essar Power M. P. Ltd. (EPMPL) & 5 Others

**Parties present** : Shri Alok Shankar, Advocate, EPTCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:
  - a. Instant petition has been filed for determination of tariff for Stage-I assets of the inter-State transmission system.
  - b. Information sought by the Commission through its Record of Proceedings has been submitted vide affidavit dated 20.3.2020.
  - c. None of the Respondents have filed any reply to the petition.
3. In response to a query of the Commission regarding claim of Additional Capital Expenditure for the bays at the switchyard of EPMPL which were not part of the LILO and were not claimed earlier, learned counsel of the Petitioner submitted that the bays were inadvertently missed by the Petitioner in its previous tariff petition. He further submitted that the bays are located at EPMPL plant and they were constructed by EPMPL. He submitted that it was agreed by way of an Agreement that the bays would be transferred to EPTCL at fair value. The bays



have been transferred to EPTCL at fair value and the same has been certified by Engineers. He further submitted that all information is available on record and prayed that the tariff as prayed may be allowed.

4. After hearing the learned counsel for the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

